

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal ...Appellant
Versus
Asset Reconstruction Company (India) Ltd. & Anr. ...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Abhirup Das Gupta, Mr. Ishaan Duggal, Mr. Varun Gupta, Mr. Nishith Doshi, Ms. Ishita Sharan and Mr. Rishub Kapoor, Advocates for R-1.
Mr. Sanjeev Kumar, Mr. Anshul Sehgal, Mr. Abhishek Goyal, Advocates with Mr. Pankaj Dhanuka, IRP for R-2.

ORDER
(Through Virtual Mode)

20.11.2020: Heard Mr. Abhijeet Sinha, learned counsel representing the Appellant. Hearing in respect of competence of reference is concluded. Mr. Sinha may file short written submissions not exceeding three pages within three days.

Order reserved.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[Shreesha Merla]
Member (Technical)